

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 16601/2024

[Arising out of impugned final judgment and order dated 06-11-2024 in CRM-M No. 49834/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

SUKHNEET SINGH

Petitioner(s)

VERSUS

THE STATE OF PUNJAB

Respondent(s)

(FOR ADMISSION and IA No.274810/2024-EXEMPTION FROM FILING O.T. and IA No.274814/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Miss Aanchal Jain, AOR
Mr. Karan Dewan, Adv.
Mr. Rajiv Sethi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Having heard the learned counsel appearing for the petitioner and having gone through the materials on record, we see no reason to interfere with the impugned order passed by the High Court.
2. The Special Leave Petition is, accordingly, dismissed.
3. Pending application also stands disposed of.

(CHANDRESH)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)